BANKING COMPANIES (NOMINATION) RULES, 1985

FORM DA 1

son to wh	nation under sect Banking Comp nom in the even rs where of are f branch/office	oanies (Nomina [name(s) a nt of my/our/ given below,	ntion) Rule and addre minor's may be	es, 1985 in ress(es)] no death the returned	respect of bank dominate the fole amount of the	<i>leposits</i> lowing le depo	I/We per- osit,
	Deposit					Nom	inee
Nature of	Distinguishing No.	Additional details, if any	Name	Address	Relationship with depositor, if any		is a minor
address a	As the nominee and age) to rece ninor's death du	ive the amou	nt of the	deposit	on behalf of th		
	, signature(s) an es)of witness(es			*S	lignature(s)/Tl		mpress epos:
* Where person la	out if nominee i deposit is made wfully entitled	in the name to act on beh	alf of the	e minor.		ld be s	igned by a
* Inumb	impression(s) s	snall be attest	ea by tw FORM		es.		
20 I/We me/us in	llation of nominate (5) of the Banking [names(s) a favour of(na	Companies {Nand address(e	on 45ZA o fomination es)] here	of the Bank 1) Rules, 19 by cancel	185 <i>in respect of l</i> the nomination	<i>back dep</i> on mad	<i>posits</i> de by
	, Signature(s) a es) of witness(e			*Sig	nature(s)/Thu		. pression(s) depositor(s)

* Where deposit is made in the name of minor, the cancellation of nomination should be .signed by a person lawfully entitled to act on behalf of the minor. + Thumb impression(s) shall be attested by two witnesses.

FORM DA 3

Variation of nomination under section 45ZA of the Banking Regulation Act, 1949 and Rule 2(6) of the Banking Companies (Nomination) Rules, 1985 in respect of bank deposits

	<u>Depos</u>	it		<i>Na</i>	ominee		
Nature of	Distinguishing No.	Additional details, if any	Name	Address	Relationship with depositor, if any	Age	If nominee is a minor , date of birth

+2. As the nominee is a minor on this date, I/We appoint Shri/Smt./Kum....(name, address and age) to receive the amount of the deposit on behalf of the nominee, in the event of my/our/minor's death during the minority of the nominee.

Place:

Date:

Name(s), signature(s) and address(es) of witnesses)#

*Signature(s)/Thumb Impression(s) of depositor(s)

- + Strike out if nominee is not a minor.
- * Where deposit is made in the name of a minor, the variation of nomination should be signed by a person lawfully entitled to act on behalf of the minor.
- # Thumb impression(s) shall be attested by two witnesses.

FORM SCI

Nomination under section 45ZC of the Banking Regulation Act, 1949 and Rule 3(1) of the Banking Companies (Nomination' Rules, 1985, in respect of articles left in safe custody with banking company

I,(name and address) nominate the following person to whom, in the event of my/minor's death the articles left in safe custody, particular whereof are given below, may be returned by(name and address of branch/office in which the articles are left in safe custody)

	Articles				<u>Nominee</u>	
Nature of	Distinguishing No.	Additional details, if any	Name	Address	Relationship with depositor, if	Age If nomined is a minor his date of birth

+2. As the nominee is a minor on this date, I/We address and age) to receive the amount of the dependent of my/our/minor's death during the minorial Place:	posit on behalf of the nominee, in the
Date: Name(s), address(es) and signature(s)of witness(es)#	*Signature/Thumb Impression of depositor
+ Strike out if nominee is not a minor. * Where deposit is made in the name of a minor signed by a person lawfully entitled to act on bel # Thumb impression(s) shall be attested by two	nalf of the minor.
FORM S Cancellation of nomination under section 45ZC Rule 3(4), of the Banking Companies (Nomination in safe custody with banking company	of the Banking Regulation Act, 1949 and
I,(name and address) hereby cancel the ne (name and address) in respect of(give detwith(name and address of branch safe custody) Place: Date:	ails of articles) left by me in safe custody
Name(s), Signature(s)and address(es) of witness(es)+	*Signature/Thumb impression of of depositor
* Where article are left in safe custody in the nar nomination should be signed by a person lawfull +Thumb impression shall be attested by two with	y entitled to act on behalf of the mind
FORM S	C 3
Variation of Nomination under section 45ZC of Rule 3(5) q the Banking Companies (Nomination safe custody with banking company I,(name and address) cancel tine nominat and address) and hereby nominate the following my/minor's death, the articles left in safe custody may be returned by(name and address in safe custody)	the Banking Regulation Act, 1949 and a) Rules, 1985 in respect of articles left in ion made by me in favour of(name person to whom in the event of a particulars whereof are given below,
<u>Articles</u>	Nominee
Nature Distinguishing Additional Name of No. details, if any	Address Relationship Age If with nominee depositor, if is a minor,

his date of birth

any

	nominee is a minor on this date, I age) to receive the said articles								
	death during the minority of the			•					
Place:									
Date:									
	ignature(s) and	*	•	numb impression	n				
address(es)	of witnesses)#		of dep	ositor.					
+ Strike ou	t if nominee is not a minor.								
	ticles are left in the safe custody								
nomination should be signed by a person, lawfully entitled to act on behalf of the min									
#Thumb in	npression shall be attested by two	witnesse	S.						
	_	RM SL 1							
	n under section 45ZE of the Bank	0 0		,	, ,				
	ompanies (Nomination) Rules, 19								
	(name and address) nomin								
	ny/minor death(nam tuated) may give access to the lo								
	ticulars whereof are given below		moerty to ref	nove the conter	its of the				
	<u>Locker</u>	<u>Nomi</u>							
Nature of	Distinguishing Additional mark or No. details, if any .	Name	Address	Relationship with hirer, if any	Age				
Place: .									
Date:									
* * *	ignature(s) and address(es)		*Signa	ature/Thumb im	pression				
of witness(es)+			of hirer					
*Where the	e locker is hired solely in the nam	ne of a mi	nor, the nomi	nation should b	e signed				
	lawfully entitled to act on behal				=				

+ Thumb impression shall be attested by two witnesses.

FORM SL 1A

Nomination under section 45ZE of the Banking Regulation Act, 1949 and Rule 4(2) of the Banking Companies (Nomination) Rules, 1985 by joint hirers in respect of safety locker We,(name and addresses) nominate the following person(s) to whom in the event of the death of one or more of us(name and address of branch/office in which the locker situated) may give access to the locker and liberty to remove the contents of the locker, particulars whereof are given below, jointly with the survivor or survivors of us.

	Locker .		Nomin	ee(s)
Nature of	Distinguishing mark or No.	Name	Address	Relationship Age with hirers,if any

Place:

Date:

Name(s), signature(s) and address(es) witness(es)*

*Signature/Thumb impression

FORM SL 2

Cancellation of nomination under sections 45ZE and 52 of the Banking Regulation At Rule 4(5) of the Banking Companies (Notification) Rules, 1985 in respect of safety locker I/We...... [name(s) and address(es)] hereby cancel the nomination(s) made by me/us in favour of......[name(s) and address(es)] in respect of the safety lockers, the particulars whereof are given below:

Locker			Nominee(s)	
Nature of	Distinguishing mark or No.		Name Address	Relationship with hirers, if any	Age

Place:

Date:

Name(s), signature(s) and address(es) of witness(es)+

*Signature(s)/Thumb impression(s) of hirer(s)

FORM SL 3

Variation of nomination under sections 45ZE and 52 of Banking Regulation Act, 1949 and Rule 4(6) of the Banking Companies (Nomination) Rules, 1985 by sole hirer in respect of safety locker

I, (name and address) cancel the nomination made by me in favour of.......(name and address) and hereby nominate the following person to whom in the event of my death/minor's death....... (name and address of, branch/office in which the locker is situated) may give access to the locker and liberty to remove the contents of locker, particulars whereof are given below:

^{*} Thumb impression(s) shall be attested by two witnesses.

^{*} Where the locker is hired solely in the name of a minor, the cancellation of should be signed by a person lawfully, entitled to act on behalf of the mine + Thumb impression should be attested by two witnesses.

	Locker			Nominee_		
Nature of	Disting uishing	Additional	Name	Address	Relationship with	Age
	mark or No.	details if any _			hirer, if any	

Place:

Date:

Name(s), signature(s) * and address(es) of witness(es)+

Signature /Thumb impression of hirer

FORM SL 3A

Variation of nomination under sections 45ZE and 52 of the Banking Regulation Act, 1949 and Rule 4(7) of the Banking Companies (Nomination) Rules, 1985 by joint hirers in respect of safety locker

	<u>Locker</u>	Nominee(s)		
Nature of	Distinguishing mark or No.	Name Address	Relationship with hirers, if any	Age

Place:

Date:

Name(s), signature(s) and address(es) of witness(es)+

Signature/Thumb impression of hirers

+ Thumb impression (s) shall be attested by two witnesses.

^{*}Where the locker is hired solely in the name of a minor, the nomination should be signed by a person lawfully, entitled to act on behalf of the minor.

⁺ Thumb impression shall be attested by two witnesses.